

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

16. C.P.(IB)-769(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **22.02.2021**

NAME OF THE PARTIES: Surguja Roadlines  
V/s  
Gammon Engineers And Contractors Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

The matter is taken up through virtual hearing.

None appeared for the petitioner. Mr. P. G. Sabnis, counsel for the respondent is present and requested time for filing reply on the ground that the petition copy is not served on them. Petitioner is directed to serve copy of the petition on the respondent and respondent is directed to file reply within two weeks by serving and advance copy on the other side and other side is at liberty to file rejoinder if any the next date of hearing.

List this matter on 23.03.2021.

Sd/-  
SHYAM BABU GAUTAM  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)